

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.284/MP/2023 along with IA No.72/2023

Subject : Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab.

Date of Hearing : **20.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Punjab State Power Corporation Limited (PSPCL).

Respondents : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.

Parties Present : Shri M.G. Ramachandran, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Ms. Reeha Singh, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Shri Ravi Nair, Advocate, PSPCL
Ms. Anumeha Smiti, Advocate, PSPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Rishabh, Advocate, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Lashit Sharma, CTUIL
Shri Gajendra Singh, NLDC
Shri Debajyoti Majumdar, NLDC
Shri Alok Mishra, NLDC
Shri Sunil Kanojija, NRLDC

Record of Proceedings

At the outset, the learned counsel for Respondent, CTUIL, sought liberty to file a detailed reply in the matter.

2. Learned counsel for the Petitioner prayed to list the present Petition along with Petition No. 316/MP/2023 filed by HPPC on similar grounds.

3. Considering the request of the learned counsel for the Petitioner and Respondent, CTUIL, the Commission permitted the Respondent to file its detailed reply on an affidavit within three weeks with an advance copy to the Petitioner who may file its rejoinder thereon, if any, within three weeks thereafter.

4. Respondent NRLDC is directed to clearly mark the interface meters installed at the drawal points of Punjab in the drawing, specifying the system owned by Punjab STU/discom vs system under ISTS within two weeks.

5. The Petition will be listed for the hearing along with Petition No. 316/MP/2023 on **21.6.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)